

**GOVERNMENT OF INDIA
SHIPPING
LOK SABHA**

UNSTARRED QUESTION NO:2286
ANSWERED ON:24.07.2014
CANCELLATION OF LICENSES
Thota Shri Narasimham

Will the Minister of SHIPPING be pleased to state:

- (a) whether the Government has cancelled the licenses of many shipping companies;
- (b) if so, the details thereof along with the reasons therefor;
- (c) whether instances of violation of safety norms by shipping companies have come to the notice of the Government; and
- (d) if so, the details thereof and the action taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI KRISHANPAL GURJAR)

(a) to (d): Yes, Madam. The Directorate General of Shipping (DGS), Government of India had withdrawn/suspended Document of Compliance (DOC) certificates of six shipping Companies during the period 2013-14, under the provisions of Rule 5(6) of the Merchant Shipping (Management for the Safe Operation of Ships) Rules, 2000, as amended. In all these six cases mentioned below violation of safety norms has come to the notice of Government. The details along with the reasons are given below:-

1. Document of compliance in respect of M/s. Pratibha Shipping Company Ltd. was withdrawn on 22nd March, 2013 subsequent to a serious marine casualty involving one of its ships (M.T. Pratibha Cauvery), leading to loss of life of six seafarers due to serious safety lapses from the Company, including its repeated failures to provide necessary resources for the safe operation of the vessels under their management.
2. In respect of M/s. Jaisu Shipping Company Pvt. Ltd., DOC was withdrawn on 22nd March, 2013, due to serious safety lapses reported from the vessels under its management and company's repeated failures to provide necessary resources for the safe operation of the vessels under their management.
3. In respect of M/s. Anglo Eastern Ship Management (India) Pvt. Ltd., Mumbai, DOC was withdrawn on 21st May, 2013, following a serious marine casualty on one of its ships (M.T. Prem Divya), leading to loss of five lives.
4. In respect of M/s. Innocean Maritime Pvt. Ltd., DOC was suspended on 02nd September, 2013 due to serious safety lapses from the company, including continuing with commercial operation of ships without mandatory statutory certificates, as required by the MS Act 1958, as amended. One of the vessels under the Company had met with a major fire incident due to serious failure of company's safety management system.
5. In respect of M/s. Anglo Eastern Ship Management (Singapore) Pte. Ltd., Singapore, DOC was suspended on 06th September, 2013, for the reported unsafe operation of one of its oil tankers, which had led to the explosion onboard the ship managed by the Indian subsidiary of the company.
6. In respect of M/s. Varun Shipping Company Ltd., DOC was invalidated on 12/03/2014 due to repeated failures from the company to provide necessary resources for the safe operation of ships under its management.